

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 278/MP/2018

Subject : Petition under Section 79(1)(b), 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access, Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Petitioner : Jindal India Thermal Power Limited (JITPL)

Respondents : Indian Railways (IR) and Anr.

Petition No. 303/MP/2018

Subject : Petition under Section 79(1)(b), 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access, Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Petitioner : Jindal India Thermal Power Limited

Respondents : Indian Railways and Anr.

Petition No. 304/MP/2018

Subject : Petition under Section 79(1)(b), 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access, Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Petitioner : Jindal India Thermal Power Limited

Respondents : Indian Railways and Anr.

Petition No. 339/MP/2018

Subject : Petition under Section 79(1)(b), 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access, Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Petitioner : Jindal India Thermal Power Limited



Respondents : Indian Railways and Anr.

Date of Hearing : 14.10.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Ms. Mahima Benipuri, Advocate, JIPTL
Shri M. G. Ramachandran, Sr. Advocate, IR and REMCL
Shri Pulkit Aggarwal, Advocate, IR and REMCL
Shri Sanjay Singh, REMCL
Shri Manish Towari, REMCL
Shri M. C. Meena, REMCL
Shri Ankur Jain, REMCL
Shri D. P. Dash, REMCL

Record of Proceedings

Cases were called out for virtual hearing.

2. At the outset, the learned proxy counsel for the Petitioner requested for an adjournment on account of non-availability of the arguing counsel due to personal difficulty. The learned senior counsel for the Indian Railways had no objection in this regard. Request was allowed by the Commission and accordingly, the matters were adjourned.

3. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**